

**CP NO. 132 (ND)/11
RT No.41/2016**

Vikas Garg & Anr.

...Petitioners

Versus.

M/s James Hotels & Ors.

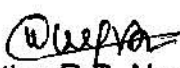
...Respondents

Present: Mr. Atul V. Sood, Advocate for petitioner No.1.
None for petitioner No.2.
Mr. Gaurav Mankotia, Advocate for respondents No.1 to 7.
Ms. Poonam Verma, Advocate for respondent No.8.

The respondents were directed to file share transfer register and register of members vide order dated 07.11.2016 and the direction was repeated in subsequent orders. Learned counsel for petitioner submits that maintenance and keeping safe custody of such records is mandatory under the provisions of the Companies Act.

The learned counsel for respondents, however, submits that hard copy of record is not available and there is a report of the company auditor engaged for the purpose for which he wants to file an affidavit.

The matter is adjourned for filing of affidavit by respondents to 11.01.2017. The same be filed at least two days before the next date with copy in advance to counsel opposite.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

December 20, 2016
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